

The Transfer Petition is, accordingly, allowed.

.....J.
(Mohan M. Shantanagoudar)

New Delhi
November 27, 2020.

ITEM NO.9 Court 7 (Video Conferencing) SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Transfer Petition(s)(Civil) No(s). 2235/2019

ANURADHA MANOJ GIRI @ ANURADHA VINOD GIRI Petitioner(s)

VERSUS

MANOJ DEVI GIRI Respondent(s)

(MEDIATION REPORT HAS BEEN RECEIVED
IA No. 137909/2019 - EXEMPTION FROM FILING O.T.
IA No. 137906/2019 - STAY APPLICATION)

Date : 27-11-2020 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s) Mr. Shubhranshu Padhi, AOR

For Respondent(s) Mr. Sunil Kumar Verma, AOR

UPON hearing the counsel the Court made the following
O R D E R

The transfer petition is allowed in terms of the signed order.

Pending application(s), if any, stands disposed of
accordingly.

(ASHWANI KUMAR)
ASTT. REGISTRAR-cum-PS

(Signed order is placed on the file)

(DIPTI KHURANA)
COURT MASTER (NSH)